

CC No : 48/2019
ECIR No. : 01/DZCR/2019
U/S : 3 & 4 of PMLA Act
Branch : Central Region Delhi Zone
ED Vs. Gautam Khaitan & Ors.

11.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta with Sh. Mohd. Faraz Ld. SPPs for ED.
Accused Gautam Khaitan with Ld. Counsels Sh. Madhav Khurana and Sh. Ram Aditya.

Ld. Counsel for accused Gautam Khaitan submits that complete data of the mobile phone has not been given to him and he has ~~been~~ given details in his application i.e. list of documents and details sought on behalf of accused.

Ld. Counsel for accused also submits that the data mainly in Skype, Viber, Twitter, Make my trip, Piano, Book my show, Hangama and Notes is on net. He further submits that accused do not have the password of these apps and if he reset the password, the message would go to his hotmail account which is with ED and ED has already changed the password of hotmail account. Hence, he is unable to access the data lying in the aforesaid apps and besides above, he also needs all the contacts in soft copy.



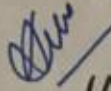
Ld. Counsel for ED submits that Mr. Jitender Singh, ED official was the investigating officer and now he has been transferred to his parent department i.e. Delhi Police and he may be directed to appear on the next date of hearing and he will be clarifying the issue regarding data to be provided to accused Gautam Khaitan as accused Gautam Khaitan wants data which is mostly on net. Sh. Jitender Singh, Inspector, Delhi Police is directed to remain present on the next date of hearing.

Mr. Matta, Ld. Counsel for ED submits ED will inform Sh. Jitender Singh regarding next date of hearing and Sh. Jitender Singh will be appearing on the next date of hearing to clarify the aforesaid issue.

Put up on 22.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/11.09.2020

RC No. BD1/2016/E/0003

Branch: CBI/BSFB/ND

U/s : 120-B r/w 201, 420, 436, 468, 471, 477-A, 409 IPC &
Section 13(2) r/w 13 (1) (c) & (d) of PC Act, 1988
CBI Vs Sunil Gupta & Ors.

11.09.2020

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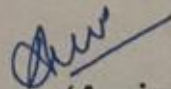
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.

Sh. Navin Kumar Giri Ld. PP for CBI submits that he has been informed by IO that sanction qua accused Anil Kumar Manchanda has been granted by SBI. However, sanction qua two other accused, namely, Ashok Kumar Gupta and Sh. T. Shrikanthan is still awaited.

Put up on 03.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/11.09.2020